

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

(CIRCUIT BENCH AT SHIMLA)

...

ORIGINAL APPLICATION NO. 063/00006/2017

Chandigarh, this the 15th day of March, 2018

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Bhoop Ram son of Sh. Paras Ram, age 34 years, r/o vill. Bishalri, Tehsil Sunni, P.O. Reog, Distt. Shimla, H.P., presently working as Mess Boy, Head Quarter ARTRAC, Shimla.

....APPLICANT

(Argued by: Ms. Shikha Chauhan, Advocate)

VERSUS

1. Union of India through its Secretary, Ministry of Defence, New Delhi.
2. General Officer Commanding-in-Chief, Head Quarter Army Training Command, Shimla, H.P.
3. Head Quarter ARTRAC Simla, through Brig. Administration, Head Quarter Army Training Command, Shimla, H.P.

....RESPONDENTS

(By Advocate: Shri B.B. Sharma)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

Heard the learned counsel for the parties.

2. Learned counsel for respondents has raised an objection with regard to maintainability of this Original Application (O.A) as the applicant has not exhausted departmental remedy available to him before approaching this Tribunal.
3. Faced with the above situation, learned counsel for applicant seeks permission to withdraw this O.A., enabling the applicant to

approach the respondent department, at the first instance, which has not been opposed by the learned counsel for respondents.

4. Therefore, the O.A. is dismissed as withdrawn with the liberty as prayed for. In case, the applicant files representation before the respondents, the same be decided in accordance with law.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 15.03.2018

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